

PETITIONER:
ILAC LIMITED

Vs.

RESPONDENT:
COLLECTOR OF CENTRAL EXCISE

DATE OF JUDGMENT: 06/05/1997

BENCH:
S.P. BHARUCHA, S.C. SEN, M. JAGANNADHA RAO

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

Learned counsel for the appellant submits the appellant have given no instructions to the advocate on record. The appeals are, therefore, dismissed for want of prosecution.
No order as to costs.